

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD
BENCH : AT HYDERABAD :

DA No.943/90,

Dt.of Decision:20.11.90

Mrs. Alaknanda Dash

Vs.

...Applicant

1. Union of India Rep. by its Secretary to Government, Ministry of Personnel Public Grievances & Pension, Department of Personnel & Training, New Delhi.
2. Union Public Service Commission Rep. by its Secretary, Dholpur House, Sha jahan Road, New Delhi-110 011.
3. The Director-General, Central Industrial Security Force Headquarters 13, Central Govt. Offices Complex, Lodhi Road, New Delhi.
4. The Principal, Central Industrial Security Force Training College, Hakeempet, Hyderabad-14.

...Respondents

Counsel for the Applicant : Shri N. Ram Mohan Rao

Counsel for the Respondents : Shri E. Madan Mohan Rao, Standing Counsel for Central Govt.

CORAM:

THE HON'BLE SHRI B.N.JAYASIMHA : VICE-CHAIRMAN

THE HON'BLE SHRI D.SURYA RAO : MEMBER (JUDICIAL)

(Order delivered by Hon'ble Shri B.N.Jayasimha, Vice-Chairman)

We have heard Shri N. Ram Mohan Rao, learned counsel for the applicant and Shri E. Madan Mohan Rao, learned standing counsel for the Central Government. The main contention of Shri Ram Mohan Rao is that the orders of the government increasing the age limit and also the number of chances from 3 to 4 was issued some time in

b/n

contd.../-

To

1. Union of India, rep. by its Secretary to Government, Ministry of Personnel & Public Grievance & Pension, Dept of Personnel & Training, New - Delhi.
2. Union Public Service Commission, rep. by its Secretary, Dholpur House, Shahjahan Road, New Delhi-110 011.
3. The Director General, Central Industrial Security Force Head quarters 13, Central Government Offices complex, Lodhi Road, New Delhi.
4. The Principal, Central Industrial Security Force Training College, Hakeempet Hyderabad. Hyderabad - 14.
5. One copy to Mr. N. Rammohan Rao, Advocate 714, B-Block, Brindavan Apartments, Red Hills, Hyderabad.
6. One copy to Mr. E. Madanmohan Rao, Addl. CGSC CAT, Hyderabad.
7. One spare copy.

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January, 1990 and by that time the applicant who had already availed the third chance and was selected in the 3rd chance for the post of Assistant Commandant i.e. to a Group 'A' post in the Central Industrial Security Force, Hyderabad had joined the training school as a Probationer on 21st August, 1989. She could not have expressed her intention to take one more chance for bettering her career in terms of Rule 4 of Central Civil Services Examination of 1990 as the orders giving the 4th chance was issued in January, 1990. In these circumstances, we admit the case and issue interim directions to Respondent No.2 i.e. Union Public Service Commission to permit the applicant to take (Civil Services) the main examination which is scheduled for 1st December, 1990, as the applicant states that she has already passed the preliminary examination. The 2nd respondent will not publish the results of the applicant until further orders. The Respondents No.3 and 4 are directed to allow the applicant to appear for the Central Civil Services main examination scheduled to commence from 1st December, 1990. Post for orders on 24-12-1990. The counsel for the Respondents undertakes to file counter before that date.

B.N.Jayasimha
(B.N.JAYASIMHA)

Vice-Chairman

D.Surya Rao
(D.SURYA RAO)
Member (J)

Dated: 20th November, 1990.
Dictated in Open Court.

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S.2
DEPUTY REGISTRAR (JUDL)

21.11.90

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.943/90

Date of Order: 13.10.98

Mrs. Alaknanda Dash

.. Petitioner

Vs.

1. Union of India Rep. by its Secretary
to Government, Ministry of Personnel
Public Grievances & Pensions,
Department of Personnel & Training,
New Delhi.

2. Union Public Service Commission
Rep. by its Secretary, Dhotpur House,
Shajahan Road, New Delhi - 110 001.

3. The Director-General, Central
Industrial Security Force Headquarters
13, Central Govt. Offices Complex,
Lodhi Road, New Delhi.

4. The Principal, Central Industrial
Security Force Training College,
Hakeempet, Hyderabad - 14.

.. Respondents

Counsel for the Applicant : Shri N. Rammohan Rao

Counsel for the Respondents: Shri N.R. Devaraj

CORAM:

THE HON'BLE JUSTICE SHRI V. NEELADRI RAO : VICE- CHAIRMAN

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

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THE HON'BLE MR. J. NARASIMHA MURTY : M(J)

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

DATE: 24-9- 20/11/90

ORDER / JUDGEMENT:

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M.A. / R.A. / C.A. / No.

Note: - Post
in order on
24/11/90

T.A. No.

W.P. No.

O.A. No.

943/90

Admitted and Interim directions issued.

Allowed.

Dismissed for default.

Dismissed as withdrawn.

Dismissed.

Disposed of with direction.

M.A. Ordered / Rejected.

No order as to costs.

